

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI P. MOHAN RAJ, HON'BLE MEMBER (JUDICIAL)
SHRI SATYA RANJAN PRASAD, HON'BLE MEMBER (TECHNICAL)**

PETITION No./IA No.	IA(IBC)/84/KOB/2023 in IBA/38/KOB/2019
SECTION	SEC 60 (5) R/W SEC 35(1)(n) IBC
NAME OF PARTIES	VINOD BALACHANDRAN (LIQUIDATOR) OF ALBANNA ENGINEERING (INDIA) PVT LTD. V/S BHARAT PETROLEUM CORPORATION LTD & ANOTHER.
PETITIONERS ADVOCATE/ PROFESSIONAL	K B ARUNKUMAR, POOJA K S.
RESPONDENTS ADVOCATE/ PROFESSIONAL	-

Office
Notes

Video Conference

15 March 2023

O R D E R

IA(IBC)/84/KOB/2023 in IBA/38/KOB/2019

Learned counsel Mr.K.B,Arunkumar appears on behalf of the applicant. Respondent No.1 i.e., BPCL is represented by learned counsel Mr. Pranoy Harilal who seeks time to file Vakalt and reply. Three days' time is granted to file Vakalat and two weeks to file reply affidavit. Respondent No.2 is represented by Power of Attorney Holder Mr. Sreekumar who undertakes to file reply affidavit within two weeks.

Copy of the reply affidavit as above, shall be served on the counsel on record for the opposite party. List the matter for hearing on 30.03.2023.

Sd /-

**Satya Ranjan Prasad
Member (Technical)**

Sd /-

**P. Mohan Raj
Member (Judicial)**